

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-503**

IB-1079/PB/2020

IA/1657/2021

**IN THE MATTER OF:**

Dalmia Family Office Trust

**Vs.**

Almond Infrabuild Pvt. Ltd.

**....Applicant**

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 05.12.2022**

**CORAM:**

**SHRI P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent : Mr. Meenal Garg, Adv.

**ORDER**

Heard the submissions made by Proxy Counsel for the Financial Creditor as well as Proxy Counsel for the Corporate Debtor. Proxy Counsel for the Corporate Debtor has submitted that the main counsel/arguing counsel is not available today due to personal reasons and prayed for an adjournment. It is made clear that if Ld. Counsel for the Corporate Debtor takes further adjournment, cost will be imposed on Ld. Counsel for the Corporate Debtor/Corporate Debtor. List the matter on **04.01.2023**.

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**(DR. BINOD KUMAR SINHA)**  
**MEMBER (T)**

Amit Tiwari

-Sd-

**(P.S.N. PRASAD)**  
**MEMBER (J)**